

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 76/MP/2016

Subject : Petition under Regulation 24 read with Regulation 111 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 14 (Power to give directions) and Regulation 15 (Power to Relax) of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010.

Date of hearing : 26.5.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : National Load Despatch Centre

Parties present : Shri Shailendra Verma, NLDC
Ms. Abiha Zaidi, NLDC

Record of Proceedings

The representative of the petitioner submitted that the present petition has been filed seeking directions from the Commission in implementation of requests for accreditation, registration and issuance of RECs for intermediate periods retrospectively as per the APTEL's judgments dated 13.10.2015 and 20.11.2015 in Appeal No.280 of 2014 and 193 of 20914 respectively, orders of Andhra Pradesh Electricity Regulatory Commission (APEREC) and Telangana State Electricity Regulatory Commission (TSERC).

2. After hearing the representative of the petitioner, the Commission admitted the petition and directed to issue notice to the performa respondents.

3. The Commission directed the petitioner to implead States Agencies, namely Roshni Powertech Private Limited, Him Ujrja Pvt. Ltd., Shri Lalitha Enterprises Industries (P) Ltd., Sirius Overseas Pvt. Ltd. and Shalivahana Green Energy Limited as performa respondents to the petition and file revised memo of parties.

4. The Commission directed the petitioner to serve copy of the petition on the performa respondents. The performa respondents were directed to file their replies

by 17.6.2016 with an advance copy to the petitioner who may file its rejoinder, if any, by 30.6.2016.

5. The petition shall be listed for hearing on 7.7.2016.

By order of the Commission

**SD/-
(T. Rout)
Chief (Law)**